

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI

COURT-V

Item No.-310  
IB-369/ND/2020

IN THE MATTER OF:

Mahavir Prasad Bansal

Vs

Deluxe Cold Storage and Food Processors Ltd

...Applicant

...Respondent

SECTION

U/s 9 IBC code 2016

Order delivered on 11.03.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA  
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,  
HON'BLE MEMBER (TECHNICAL)

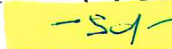
PRESENT:

For the Applicant :

For the Respondent :

ORDER

None present on behalf of petitioner. From the perusal of records, vide order dated 30.01.2020, in course of arguments, Ld. Counsel for petitioner seeks time to file statement of accounts to show that he has received the salary prior to the defaulted amount. Thereafter, the case was adjourned to 03.02.2020 then on 19.02.2020 and thereafter today that order was not complied as yet or even none present on behalf of petitioner. Accordingly, the present application stands **dismissed for default.**

  
(K.K. VOHRA)  
MEMBER (T)

  
(ABNI RANJAN KUMAR SINHA)  
MEMBER (J)

(Chirag)